



महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुरुवार, मार्च २४, १९८८/चैत्र ४, शके १९१०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत

भाग पाच

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके

पुढील विधेयके, दुसऱ्या इत्यादी, असाधारण राजपत्र म्हणून त्यांच्यासमोर दर्शविलेल्या दिनांकांना प्रसिद्ध करण्यात आली आहेत :—

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सोमवार, मार्च १४, १९८८/फाल्गुन २४, शके १९०९

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill which was introduced in the Maharashtra Legislative Council on 14th March 1988 is published under Rule 111 of the Maharashtra Legislative Council Rules:—

L. C. BILL No. I OF 1988.

A BILL

further to amend the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971.

Mah. WHEREAS it is expedient further to amend the Maharashtra Raw Cotton XLV- (Procurement, Processing and Marketing) Act, 1971 for the purposes hereinafter II of appearing; It is hereby enacted in the Thirty-ninth Year of the Republic of India 1971. as follows :—

1. This Act may be called the Maharashtra Raw Cotton (Procurement, Processing and Marketing) (Amendment) Act, 1988. Short title.

Amendment
of section 4
of Mah.
XLVII of
1971.

2. In section 4 of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971, in sub-section (1), for clauses (d) and (e), the following clauses shall be substituted, namely :—

Mah.
XLV-
II of
1971.

“(d) the Chairman, Maharashtra State Co-operative Cotton Growers Marketing Federation Limited, *ex-officio* or his representative;

“(e) the Managing Director, Maharashtra State Co-operative Cotton Growers Marketing Federation Limited, *ex-officio* or his representative;”.

Conse-
quences
of amend-
ment of
section 4
of Mah.
XLVII of
1971.

3. On and from the date of commencement of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) (Amendment) Act, 1988 the Chairman and the Managing Director of the Maharashtra State Co-operative Marketing Federation or their representatives who are *ex-officio* members of the Board shall cease to be such members and they shall be deemed to have vacated their office as such Members and the Chairman and the Managing Director of the Maharashtra State Co-operative Cotton Growers Marketing Federation Limited or their representatives shall be *ex-officio* members of the Board in their place.

Mah.
of
1988.

STATEMENT OF OBJECTS AND REASONS.

Section 4 of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971 provides for the composition of the Maharashtra State Cotton Control Advisory Board established under section 3. The members of the Board include *inter alia* "the Chairman" and "the Managing Director" of the Maharashtra State Co-operative Marketing Federation (or the representative of each of them) as the *ex-officio* members thereof as the Maharashtra State Co-operative Marketing Federation had been the authorised agent to purchase, sale, etc. cotton under the Monopoly Cotton Procurement Scheme. The Maharashtra State Co-operative Cotton Growers Marketing Federation Limited have since been appointed as the agent of the State Government in place of the Maharashtra State Co-operative Marketing Federation. It is, therefore, expedient to replace the above mentioned two members of the Board by the Chairman and the Managing Director of the Maharashtra State Co-operative Cotton Growers Marketing Federation Limited (or the representative of each of them), by amending section 4(1)(d) and (e) suitably.

2. Hence this Bill.

Bombay, dated the 17th February 1988.

VILASRAO DESHMUKH,
Minister for Co-operation.

Bombay, dated the 14th March 1988.

C. M. DHOPARE,
Secretary (II),
Maharashtra Legislative Council.